

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
157/97/ND/2021

IN THE MATTER OF:

M/s. Three C Universal Developers Pvt. Ltd.

...APPLICANT

Vs.

M/s. Constant Efine Infosoftech Pvt. Ltd. and Ors. ...RESPONDENT

Section

U/s 97(1) Companies Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Abhay Kaushik, Adv.

For the Intervenor

**:Mr. Sonam Sharma and Ms.
Madhu Ayachit, Advs. in
Int.P/02/2022**

ORDER

Mr. Abhay Kaushik, Ld. Advocate appearing for the Petitioner has submitted that in compliance with the order dated 11.05.2023 he has filed an amended memo of parties, which is not on record. He shall take steps to bring it on record within one week.

Inetrv.P/2/2022

Issue notice to the newly added Respondent as per amended memo of parties. The Applicant is directed to serve notice and file affidavit of service along with proof of service within two weeks. Response if any shall be filed by the Respondents within two weeks after receipt of the notice.

List the matter on **06.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)